

**COURT – I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**APPEAL No. 22 OF 2012**

**Dated: 23<sup>rd</sup> February, 2012**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**Saheli Exports Pvt. Ltd.**

**... Appellant(s)**

**Versus**

**Joint Electricity Regulatory Commission & Ors.**

**...Respondent(s)**

Counsel for the Appellant(s): Mr. M.G. Ramachandran,  
Mr. Anand K. Ganesan

Counsel for the Respondent(s): Mr. Dinesh Kapoor  
Mr. Aditya Kr. Singhal for R.1

**ORDER**

It is submitted that the affidavit of service has been filed to the effect that the Respondents have been served. But nobody has entered appearance on behalf of Respondent Nos. 2 and 3 in spite of service.

Mr. Dinesh Kapoor, the learned counsel for the Commission – Respondent No.1 seeks some time to file the reply. Accordingly, he is directed to file the same on or before 15.03.2012 after serving copy on the other side.

Post the matter for hearing on **19.03.2012.** In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**( Rakesh Nath )**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

**TS/sm**